GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4012
ANSWERED ON:18.12.2012
PLACEMENT AGENCIES
Ganpatrao Shri Jadhav Prataprao;Laguri Shri Yashbant Narayan Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has registered FIRs against the placement agencies for involvement in cheating/violation of placement rules/acts and other crimes under the Indian Penal Code (IPC), in the country;
- (b) if so, the details thereof and the total number of such cases reported and the action taken against the accused during each of the last three years and the current year, State-wise including the National Capital Territory (NCT) of Delhi; and
- (c) the corrective measures taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

- (a) to (b): Reports in some sections of media have come to the notice of the Government regarding involvement in cheating/violation of placement rules/acts and other crimes under the Indian Penal Code (IPC) by Placement Agencies in the country. However, the data on this issue is not maintained centrally.
- (c): The complaints, if any, are received by the respective State Governments/UT Administration against the placement agencies, action is taken against them by respective State Govts/UTs under various provisions of relevant laws from time to time. In order to safeguard the interest of job-seekers, Ministry of Labour & Employment had issued guidelines on 30.10.2003 to the State Governments/ Union Territory Administrations to consider regulation of the functioning of Private Placement Agencies as per their local needs. A Tripartite Committee was also constituted on 31.10.2011 to examine the issue pertaining to private placement agencies & publishing of eye catching/ misleading advertisements for various kinds of job opportunities. State Governments were also advised to take necessary steps for registering placement agencies providing domestic workers.